

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-518

IB-1896/ND/2019

IA/5670/2020, IA/4087/2020, IA/697/2021, IA/2353/2021, IA/2782/2021,
IA/3242/2021, IA/71/2022, IA/1149/2022, IA/6126/2022, IA/6394/2022,
IA/1060/2023

IN THE MATTER OF:

M/s. Intec Capital ltd.

.....Applicant

Vs.

M/s. GSS Procon Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 03.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Rachit Mittal, Mr. Parish Mishra, Mr. Adarsh
Srivastava, Advs. in IA/5670/2020
Mr. Avtaar Singh, Adv. in IA/1060/2023
Mr. Vaibhav Tyagi, Adv. in IA/4087/2020
Ms. Nishtha Grover, Mr. Monish Surendran, Adv. in
IA/2782/2021
Mr. Dhruv Parwal, Adv. in IA/6126/2022.
Mr. R S Raju, Mr. Gopinathan E.P, Advs. for
Objector/Applicant in IA/3242/2021 & IA/697/2021
For the Respondent : Mr. R S Raju, Mr. Gopinathan E.P, Advs. in
IA/4087/2020

ORDER

No one is present on behalf of the Resolution Professional at the time of hearing of the matter. Ld. Counsel on behalf of the Applicant in IA/1060/2023 is present. Ld. Counsel on behalf of the Respondent in IA/4087/2020 is

present. Ld. Counsel on behalf of the Applicant in IA/6126/2022 is also present. As mentioned in our order dated 12.02.2024, some issue in respect of this case is pending before the Hon'ble NCLAT. It is understood the matter is still pending before the Hon'ble NCLAT. In view of this list the main matter along with all applications on **04.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)